

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 26<sup>th</sup> SEPTEMBER, 2022, 10:30 A.M.**

CP (IB) No. 35/CB/2022

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Chandra Nirman Pvt. Ltd. -Vs- Orient Paper & Industries Ltd.
Under Section	9 IBC

For Petitioner (s)

Mr. Sanyam Jain, Adv.

For Respondent (s)

Mr. Deepak Kumar Pani, Adv.

**ORDER**

Nobody appears for the petitioner. Respondent is represented by Ld. Counsel Mr. Deepak Kumar Pani, who undertakes to file Vakalatanama within seven days' time and also submits that copy of the petition has not been served on them. Registry is directed to serve notice along with petition on the respondent by Registered Post and by e-mail (If e-mail ID available). On receipt of notice, respondent shall have one week's time to file reply affidavit. Copy thereof shall be served on the counsel on record for the opposite party. On receipt of reply petitioner may file rejoinder, if any, within three days' time by following the procedure specified under law.

At the end of the Board Ld. Counsel Mr. Sanyam Jain appears on behalf of the Operational Creditor. Submits that due to some connectivity issues he could not appear when the matter was called. His submissions recorded. List the matter for hearing on 21.11.2022.

Sd

**Satya Ranjan Prasad**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**